

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3514
ANSWERED ON:15.12.2006
CENTRAL EXCISE DUTY EVASION
Nikhil Kumar Shri

Will the Minister of FINANCE be pleased to state:

- (a) Whether the cases of central excise duty evasion has come to the notice of Government ;
- (b) If so, the details thereof ;
- (c) Whether the Government proposes to take strict action against excise duty evaders in the country ;
- (d) If so, the details thereof ;
- (e) The names of the major excise duty evaders as on November, 2006; and :
- (f) The steps taken by the Government to recover such duties from the evaders so far ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) Yes, sir.

(b) The details of cases of central excise duty evasion for last three financial years and the current financial year (upto November, 2006) is as follows:

Year	No. of Cases	Amount involved
	(Rs. In Crore)	
2003-04	9091	9489
2004-05	7927	4273
2005-06	6689	4606
2006-07	3407	8573

(c) Yes, sir.

(d) Cases are registered whenever central excise duty evasion is detected. On completion of the investigation, show cause- cum- demand notices are issued proposing penalty equal to the amount of duty evaded and also personal penalty on the persons concerned commensurate with the gravity of offence. Prosecution is launched against the duty evaders in deserving cases.

(e) The names of major excise duty evaders who have evaded more than Rs.25 Crores as on November, 2006 are given in Annex-'A'.

(f) Action has been taken as per the Central Excise Act, 1944 and the rules made thereunder to recover such duties from the evaders.